

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 303
IB-335(ND)/2021

IN THE MATTER OF:

M/s. Piramal Capital & Housing Finance Ltd.

.....APPLICANT/PETITIONER

Vs

Eurotherm hema Radiators India Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 10.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Angad Varma, Mr. Toyesh Tewari, Mr. Nikhil Mehndiratta
Advocates.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

On the request made by the Proxy Counsel appearing for the Corporate Debtor, the matter is adjourned to **12.04.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**